## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

T.P.No.25/2016 (C P No.992/2011)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Deba Kumar Hazarika & Anr.

... Petitioners

Versus

M/S Assam Chemicals and Pharmaceutical Pvt. Ltd. & Ors.

... Respondents

Date of Order: 7th September 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

ORDER

Heard Mr A.K. Srivastava, learned Advocate for the petitioner, assisted by Mr A. Baruah, learned Advocate.

- 2. Mr A.K. Roy, FCS & Mr A.K. Choudhury, learned Advocate appear on behalf of respondent Nos.3 & 4. Mr A. Das, learned Advocate is present for respondent Nos.6, 7, 8, 9, 10, 13 & 14. Mr R.K. Mitra & Mr D. Goswami, learned Advocates are present on behalf of respondent No.15 and Mr R. Sharma, learned Advocate, is present representing respondent Nos.11 & 12.
- 3. Arguments advanced from the side of the petitioners could not be completed today due to paucity of time.

- 4. List the matter on 25.10.2017 for further arguments from the side of the petitioner and also for counter arguments from the side of the respondents.
- 5. The representatives of the parties are requested to ensure that this proceeding is completed as early as possible. Therefore, the parties are to do the needful so that the arguments in this proceeding would be concluded by the next date.

Judicial Member
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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